

ITEM NO.4

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
23834/2016

(Arising out of impugned final judgment and order dated 13/07/2016
in SA No. 1464/2012 passed by the High Court Of Judicature at
Allahabad)

PIYUSH KUMAR MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 15/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ashim Sood ,Adv.

Mr. Mayank Pandey,Adv.

Mr. Nayantara Vohra ,Adv.

Mr. Dhruv Sood,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

There shall be stay of the impugned judgment of the High
Court, in the meanwhile.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER